

ITEM NO.2

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 11230/2022

[Arising out of impugned final judgment and order dated 04-04-2019 in CRLA No. 276/2003 passed by the High Court of Judicature at Allahabad]

AASIF

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 10760/2025 - EXEMPTION FROM FILING O.T. & IA No. 10759/2025 - INTERIM BAIL)

WITH

SLP(Cr1) No. 12285/2022 (II)

(IA No. 190216/2022 - EXEMPTION FROM FILING O.T. & IA No. 190214/2022 - PERMISSION TO FILE ADDL.DOCUMENTS/FACTS/ANNEXURES)

Date : 07-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Rajeev Kumar Dubey, Adv.
Mr. Saurabh Singh Chauhan, Adv.
Ms. Deveshi Chand, Adv.
Ms. Srujana Suman Mund, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s) Mr. Vikas Bansal, Adv.
Dr. Vijendra Singh, AOR
Mr. Deepak Goel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 10759/2025 in SLP (Cr1.) No(s). 11230/2022

The applicant/petitioner - Aasif has already been granted parole for a period of one month by this Court vide order dated 25.11.2024 for the arrangement to be done by the applicant/petitioner as his wife is suffering from a kidney ailment and she needs kidney transplant.

Considering the facts and circumstances of the case, we do not think it is appropriate to give another opportunity to the applicant/petitioner for the same cause. In case the applicant/petitioner submits valid proof of himself being a donor of his kidney to his wife and further relevant documents, the same may be considered by this Court. Presently, this application for interim bail is dismissed.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR